

RATIFIED

Minutes of M.No.06/10 held on 19.05.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 06/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not be held on the scheduled date of 12.05.2009 as the Committee was busy in considering agenda for the previous meeting and this meeting was actually convened on 19.05.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:86/48/80-ALC2/2007	Party Name:ITL INDUSTRIES LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00732/AM08/	RLA File :11/21/040/00023/AM08/	Lic.No/Date:1110015330 07.05.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

Case No.:96/48/80-ALC2/2007	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved				
HQ File :01/80/050/00742/AM08/	RLA File :07/24/040/00099/AM08/	Lic.No/Date:0710051669 16.05.2007					
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-							
SL no	Finished Part no.	Export Product Name	Raw material description	Lic Applied -- qty in nos (finished product)	Total Export Weight in Kgs	Total RM Wt. after 15 %/5 % recovery (in Kgs)	Wastage in % after recovery
1	2	3	5	7	9	10	11
1	A281-40019200	Spindle for CLACK	Stainless Steel	5769	92.31	148.96	61
2	PA03799A	BOUCHON SOUS ENSEMBLE CREPINE	Aluminium alloy	577	2.31	9.82	325
3	01189900104139A	ENTRETOISE AIRBUS FILTRE RETOUR	Aluminium alloy	219	1.09	17.41	1492

	01189900105159A	BAGUE DE SERRAGE CLAPET FILTRE RETOUR	Aluminium alloy	125	4.98	29.03	483
4	PA02074A	FLASQUE ELT FILT HUILE RTM / NH	Aluminium alloy	171	6.83	21.25	211
5	PF8744150000000	FLASQUE SUPERIEUR ELEMENT FILTRANT	Aluminium alloy	204	5.93	21.91	270
6	PA04201A	CLAPET BRUT	Aluminium alloy	993	0.99	9.62	868
	PA04047A	CORPS ELEMENT FILTRANT A AIR CHAUD BRUT	Steel	411	7.41	41.80	464
8	PA04192A	VOYANT INDICATEUR VISUEL HP BRUT	Aluminium alloy	4098	4.10	25.00	510
	PA04191A	PISTON HYDRAULIQUE INDICATEUR VISUEL HP BRUT	Steel	896	7.17	21.45	199
10	PA04198A	SUPPORT DE MICROCONTACT INDICATEUR BRUT	Aluminium alloy	178	7.12	15.20	113
11	PA04195A	SUPPORT DE CLAPET CASE DRAIN BRUT	Aluminium alloy	155	2.79	11.61	316
12	PA04202A	GUIDE DE CLAPET CASE DRAIN BRUT	Aluminium alloy	333	1.66	11.25	576
13	PA02573A	CLAPET AVAL CASE DRAIN	Steel	630	12.61	25.50	102
14	PA04204A	PISTON HYDRAULIQUE IND ELECTRIQUE BRUT	Aluminium alloy	268	1.05	4.45	326
	PA04203A	BOUCHON ENTREE POUR LIVRAISON CASE DRAIN BRUT	Aluminium alloy	198	4.35	12.44	186
16	PA04071A	CLAPET DE BY-PASS BRUT	Aluminium alloy	797	22.32	27.00	21
17	PA04072A	SIEGE DU CLAPET AVAL AD24 BRUT	Aluminium alloy	231	7.38	32.96	346
18	PF0184150000030	FLASQUE INFERIEUR ELEMENT TYPE 1-A320	Aluminium alloy	479	11.51	24.52	113
19	PF0757150000000	FLASQUE SUPERIEUR ELT FILT MTR 390	Aluminium alloy	349	7.68	43.96	472
20	PF0706150000010	FLASQUE ELT FILTHUILE RTM	Aluminium alloy	379	19.72	41.47	110
21	PA04059A	TETE SUPPORT HUILE TM 333 BRUT	Aluminium alloy	75	10.45	56.84	444
	PA04066A	CORPS SUPPORT HUILE ET CARBURANT TM 333 BRUT	Aluminium alloy	156	7.46	57.46	670
23	PA04067A	CORPS SUPPORTS RTM / NH BRUT	Aluminium alloy	54	5.93	45.88	674
24	4610324006	CLAPET / FLAP	Aluminium alloy	69	18.61	59.97	222
25	4619955247	ZA0008AA0-0202 INSERT FLASQUE	High alloy steel	462	12.92	46.18	257
26	4619955272	REAR FLANGE	Aluminium alloy	49	8.98	29.00	223
27	4618258006	FOURREAU SLEEVE	High alloy steel	114	9.37	36.30	287
28	4618248007	INSERT RETOUCHE/MODIFIED INSERT	High alloy steel	855	22.24	61.85	178
29	A22621-001	Retainer Crank Cavity	Aluminium alloy	220	16.68	63.00	278
30	CA42334-001	POLEPIECE	Steel	1383	49.79	65.00	31
31	CA36652-001	Seat, Spring	Steel	854	6.83	35.00	413
32	340-181-001	DOUILLE CHAPE BRAS 1	High alloy steel	932	33.54	219.56	555
33	340-180-801	DOUILLE CHAPE LATERALE	High alloy steel	932	40.99	207.59	406
34	337-145-201	DOUILLE CHAPE	High alloy steel	923	51.69	258.52	400
35	350-384-402-0	DOUILLE INTERIEURE, REDR1,2, Bushing, STG1,2	High alloy steel	4110	41.10	199.07	384
36	350-384-502-0	DOUILLE INTERIEURE, REDR1,2 Bushing, STG1,2	High alloy steel	4110	24.66	196.60	697
37	L47139P02	BUSHING, DOME PLATE	High alloy steel	4110	65.75	234.41	257
38	336-021-701-6	BUTEE	High alloy steel	20000	20.00	35.29	76
39	336-029-701-6	BUTEE	High alloy steel	20000	30.00	38.86	30
40	350-380-611-0	BUSHING, STG 3-4	High alloy steel	6122	48.98	191.50	291
41	350-380-612-0	DOUILLE INTERIEURE, REDR 3-4 Bushing, STG 3-4	High alloy steel	5769	46.15	180.45	291
42	351-111-602-0	DOUILLE INTERIEURE, RED 3, Bushing, STG 3	High alloy steel	6122	43.47	207.94	378
43	351-125-501-0	DOUILLE INTERIEURE, RD 1, Bushing, STG 1	High alloy steel	6024	72.29	336.95	366
44	351-125-601-0	DOUILLE INTERIEURE, REDR1,Bushing, STG1	High alloy steel	6024	06.29	240.56	252

45	331-123-001-0	NUT	High alloy steel	9024	90.39	340.30	233
46	J1188P04B	NUT, TUBE COUPLING	High alloy steel	3659	58.54	150.00	156
47	J1328P06A	COUPLING, TUBE-WELDING, 321 CRES	High alloy steel	2381	42.86	150.00	250
48	J1328P06B	COUPLING, TUBE-WELDING, 321 CRES	High alloy steel	2381	42.86	150.00	250
49	9111M74P02	NUT, TUBE COUPLING	High alloy steel	3409	64.77	150.00	132
50	J1160P08	FERRULE, COUPLING, TUBE-WELDING, 321 CRES, 035 WALL	High alloy steel	3659	51.22	145.42	184
51	J382P06B	COUPLING, TUBE-WELDING, 321 CRES	High alloy steel	2381	42.86	150.00	250
52	305-056-201-0	DOUILLE (INSERT)	High alloy steel	5172	20.69	135.65	556
53	350-384-801-0	PION D' ARRET RD1 PIN LOCKING, STG 1	High alloy steel	1974	19.74	150.00	660
54	350-384-901-0	PION D' ARRET RD2 PIN LOCKING, STG 2	High alloy steel	1852	18.52	150.00	710
55	649-771-100-0	ENTRETOISE SPACER	High alloy steel	4286	57.43	150.00	161

The Regional Authority may take necessary action accordingly.

3	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that the party has informed that they have not received the main letter calling for certain information. The committee accordingly decided to send a copy of main DL to the firm to furnish the complete information. The case may be re-listed on 07.07.2009.			

4	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

5	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 07.07.2009.			

6	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and has also requested for modification of SION. The Committee, therefore, decided to advise the firm to apply separately if they want modification of SION and to direct them to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

7	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/	Lic.No/Date:0710052000 14.06.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has not furnished any reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

8	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and has also requested for modification of SION. The Committee, therefore, decided to advise the firm to apply separately if they want modification of SION and to direct them to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

9	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and has also requested for modification of SION. The Committee, therefore, decided to advise the firm to apply separately if they want modification of SION and to direct them to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

10	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DHI has desired some information vide their U.O. No. No. 3(54)/08-TSW(B) dt. 27.03.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 07.07.2009.			

	Case No.:230/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00876/AM08/	RLA File :07/24/040/00326/AM08/	Lic.No/Date:0710052703 03.08.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee			

noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license	Total export weight (Kgs)	Total RM Wt. after 5%/10% recovery (in Kgs)	Wastage in % age after recovery
1	2	3	4	5	6	7
1	F579 52514 200 48	BRACKET	36	5.40	9.78	95
2	F579 52514 201 48	BRACKET	36	5.40	9.78	95
3	F579 53174 200	BRACKET	36	5.40	9.78	95
4	F579 53174 201	BRACKET	36	5.40	9.78	95
5	F572 50220 202	BRACKET	144	31.68	60.69	108
6	F572 54614 202	BRACKET	288	43.20	66.49	63
7	F572 54597 202	BRACKET	864	129.60	215.84	78
8	D572 52913 200 01	PLATE SEALING	348	271.44	400.78	56
9	D572 52914 200 01	PLATE SEALING	344	213.28	435.37	123
10	D575 40494 202	FORK END	400	60.00	215.50	273
11	D275 56121 200	HOUSING	550	82.50	1644.99	1994

The Regional Authority may take necessary action accordingly.

Case No.:249/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
HQ File :01/80/050/00895/AM08/	RLA File :07/24/040/00354/AM08/	Lic.No/Date:0710052885 14.08.2007	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license	Total export weight (Kgs)	Total RM Wt. after 5 %/ 15% recovery (in Kgs)	Wastage in % age after recovery
1	D301 50085 200	PRESSURE RING	828	4.97	35.69	618
2	D301 50085 202	PRESSURE RING	828	3.31	21.24	541
3	D572 50972 200	BUSH	828	28.98	30.58	6
4	D282 50232 200	BUSH	1620	16.20	20.93	29
5	D282 50096 200	VALVE	1380	669.30	685.40	2
6	D282 50100 200	BUSH	1380	207.00	776.77	275
7	D278 50164 200	BUSH	7716	462.96	3270.03	606
8	D278 50164 202	BUSH	3480	236.64	1865.19	688

The Regional Authority may take necessary action accordingly.

Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	Defer Date: 07.07.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply however copy of application is not received so far. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.

Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPOWER PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/00020/AM08/	RLA File :21/24/040/00100/AM08/	Lic.No/Date:2110020691	Defer Date:

14	HQ File :01/80/050/00720/AM08/	RLA File :51/24/040/00190/AM08/	Lic.No/Date:5110030081 06.09.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

15	Case No.:296/48/80-ALC2/2007	Party Name:PRECIOHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 07.07.2009.				

16	Case No.:311/48/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00957/AM08/	RLA File :05/24/040/00522/AM08/	Lic.No/Date:0510210471 12.10.2007	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

Case No.:352/48/80-ALC2/2007

Party Name:CIM TOOLS PVT.LTD.,

Meet No/Date:6/80-ALC2/2009
12.05.2009

Status:Case
approved

HQ File :01/80/050/00998/AM08/

RLA File :07/24/040/00544/AM08/

Lic.No/Date:0710054332
05.11.2007

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license(In Nos.)	Total export weight (Kgs)	Total import wt. after 15 % Recovery (In Kgs)	Wastage in %age after 15 % Recovery
1	7711102-1	ENDSTOP	231	161.70	811.00	402
2	7711103-1	ENDSTOP	228	136.80	724.25	429
3	7712501-803	PLATE	148	41.44	65.96	59
4	7712501-804	PLATE	99	27.72	44.12	59
5	7712500-8105	REINFORCEMENT PLATE	137	57.54	144.89	152
6	7712500-8106	REINFORCEMENT PLATE	131	55.02	138.55	152
7	7712501-811	PLATE	466	93.20	477.47	412
8	7712501-811A	PLATE	453	90.60	464.15	412
9	7712501-812	PLATE	237	68.73	78.47	14
10	7712501-812A	PLATE	253	73.37	83.77	14
11	7712501-813	PLATE	134	201.00	978.83	387
12	7712501-814	PLATE	133	199.50	971.52	387
13	7712501-817	PLATE	108	162.00	788.90	387
14	7712501-818	PLATE	108	162.00	788.90	387
15	7712501-823	PLATE	22	14.52	101.77	601
16	7712501-824	PLATE	22	14.52	101.77	601
17	7712501-825	REINFORCEMENT PLATE	216	142.56	999.19	601
18	7712501-826	REINFORCEMENT PLATE	192	126.72	888.17	601

19	7712502-801	REINFORCEMENT PLATE	79	118.50	582.66	392
20	7712502-802	REINFORCEMENT PLATE	79	118.50	582.66	392
21	7712502-807	REINFORCEMENT PLATE	55	71.50	122.92	72
22	7712502-808	REINFORCEMENT PLATE	55	71.50	122.92	72
23	7712502-809	REINFORCEMENT PLATE	71	30.03	52.85	76
24	7712502-810	REINFORCEMENT PLATE	71	30.03	54.20	80

The Regional Authority may take necessary action accordingly.

Case No.:362/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
HQ File :01/80/050/01008/AM08/	RLA File :07/24/040/00569/AM08/	Lic.No/Date:0710054469 13.11.2007	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license (In Nos.)	Total export weight (Kgs)	Total RM Wt. after 15 % Recovery (In Kgs)	Wastge in %age after 15 % Recovery
1	7712500-8005	REINFORCEMENT PLATE	84	24.78	52.98	114
2	7712500-8006	REINFORCEMENT PLATE	84	24.78	52.98	114
3	7712500-8091	REINFORCEMENT PLATE	110	32.45	69.38	114
4	7712500-8092	REINFORCEMENT PLATE	110	32.45	69.38	114
5	7712500-8037	REINFORCEMENT PLATE	166	1.99	2.84	43
6	7712500-8038	REINFORCEMENT PLATE	84	1.01	1.44	43
7	7712500-8041	REINFORCEMENT PLATE	86	1.03	1.47	43
8	7712500-80053	REINFORCEMENT PLATE	386	81.06	137.49	70
9	7712500-80054	REINFORCEMENT PLATE	386	81.06	137.49	70
10	7712500-8053	REINFORCEMENT PLATE	28	5.88	9.97	70
11	7712500-8054	REINFORCEMENT PLATE	28	5.88	9.97	70
12	7712501-815	REINFORCEMENT PLATE	166	34.86	102.59	194
13	7712501-816	REINFORCEMENT PLATE	166	34.86	102.59	194
14	7712501-821	REINFORCEMENT PLATE	18	3.60	5.13	43
15	7712501-822	REINFORCEMENT PLATE	18	3.60	5.13	43

**Total weight of import items
from SL.No.1 to 3**

760.85

The Regional Authority may take necessary action accordingly.

Case No.:364/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
HQ File :01/80/050/01010/AM08/	RLA File :07/24/040/00580/AM08/	Lic.No/Date:0710054547 16.11.2007	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license(In Nos.)	Total export weight (Kgs)	Total RM Wt. with 15%/5% Recovery (In Kgs)	Wastge iom %age after recovery
1	D572 50464 202	TUBE STRUT	739	214.31	258.28	21
2	D572 50463 200	BARREL STRUT	581	63.91	317.22	396
3	D572 50463 201	BARREL STRUT	581	63.91	317.22	396

4	D572 50465 200	BUSH HEADED	264	2.11	8.81	317
5	D575 40490 200	BODY TURN BUCKLE	722	50.54	155.52	208
6	D572 50462 200	FORK END	581	110.39	715.50	548
7	D572 50462 201	FORK END	581	110.39	715.50	548
8	D575 41542 200	EYE END	528	68.64	648.65	845
9	D574 50553 200	LINK BODY	1716	68.64	431.95	529
10	D575 41546 200	FORK END	950	104.50	634.22	507
11	D575 41546 202	FORK END	950	104.50	634.22	507
12	D575 40498 200	NUT	1030	18.54	74.18	300
13	D575 40494 202	FORK END	686	102.90	419.80	308
14	D575 40499 200	NUT	1461	14.61	50.77	247
15	D575 41544 200	BODY TURN BUCKLE	686	130.34	487.04	274
16	D575 41541 200	BODY TURN BUCKLE	686	130.34	487.04	274
17	D575 40496 200	ADJUSTER	1716	85.80	443.46	417
18	F575 51377 200	FORK END	290	10.15	186.29	1735
19	D275 40004 200	HOUSING	629	122.66	914.00	645
20	D275 40005 200	HOUSING	726	101.64	526.04	418
21	D275 40011 200	HOUSING	686	185.22	2983.88	1511
22	D275 56121 200	HOUSING	686	102.90	2117.77	1958
23	D275 40004 202	SPACER	801	4.01	26.64	565
24	D278 50138 200	PIN PINION	7040	14.08	31.51	124
25	D278 50165 200	BUSH	13640	68.20	226.58	232
26	D278 50156 200	PIN	7480	14.96	27.58	84
27	D278 50157 200	BLANKING PLUG	6160	24.64	46.34	88
28	D282 50232 200	BUSH	1364	13.64	17.62	29
29	D282 50100 200	BUSH	1364	204.60	793.85	288
30	D278 50164 200	BUSH	8360	501.60	3730.08	644
31	D278 50164 202	BUSH	2640	179.52	1489.83	730
32	D572 50203 204 01	CRACK STOPPER	132	165.00	352.86	114
33	D572 50203 205 01	CRACK STOPPER	132	165.00	352.86	114
34	D572 50203 204 01	CRACK STOPPER	184	230.00	491.87	114
35	D572 50203 205 01	CRACK STOPPER	184	230.00	491.87	114
36	D361 50111 200 01	BRACKET SUPPORT	685	63.02	274.54	336
37	D361 50110 201 01	BRACKET SUPPORT	342	17.78	180.83	917
38	D361 50110 200 01	BRACKET SUPPORT	342	17.78	180.83	917
39	D278 50007 200 01	STUD PLATE	352	40.83	56.87	39
40	D278 50007 201 01	STUD PLATE	352	40.83	56.87	39
41	D579 52008 200 01	BRACKET SUPPORT	734	33.76	202.20	499
42	D579 52009 200 01	BRACKET SUPPORT	734	24.96	200.88	705
43	D572 52913 200 01	PLATE SEALING	632	492.96	727.85	48
44	D572 52914 200 01	PLATE SEALING	632	391.84	799.87	104
45	D572 52998 200 01	PLATE SEALING	333	15.32	90.92	494
46	D572 52999 200 01	PLATE SEALING	333	49.95	96.11	92
47	D575 55658 200	SEAL RETAINER	271	75.88	138.70	83
48	D575 55658 201	SEAL RETAINER	271	75.88	138.70	83
49	D579 50131 202	BRACKET	654	98.10	229.30	134
50	F579 52514 200 48	BRACKET	56	8.40	15.22	81
51	F579 52514 201 48	BRACKET	56	8.40	15.22	81
52	F579 53174 200	BRACKET	56	8.40	15.22	81
53	F579 53174 201	BRACKET	56	8.40	15.22	81
54	F572 50220 202	BRACKET	279	61.38	117.60	92
55	F572 54614 202	BRACKET	558	83.70	128.83	54
56	F572 54597 202	BRACKET	1673	250.95	417.95	67
57	D301 50085 200	PRESSURE RING	635	3.81	27.37	618
58	D301 50085 202	PRESSURE RING	836	3.34	21.45	541

The Regional Authority may take necessary action accordingly.

Case No.:14/6/80-ALC2/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/00204/AM09/	RLA File :03/94/040/00862/AM08/	Lic.No/Date:0310451018 21.11.2007	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee reviewed the case as the firm's application has been received from RA. The Committee, accordingly, handed over the case file to DIPP for examination and submission of comments. The case may be re-listed on 07.07.2009.			

21	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee that there is wide variation in the weight of turbine shaft in the firm's letter dt. 07.04.2009 and the drawings of the product. The weight of turbine shaft as per firm's letter dated 07.04.2009 is 3623 kg. while as per the drawing of the product, the net weight is 63415 kg (31620 kg + 31795 kg.) each. The Committee accordingly, decided to ask the firm to clarify the same. The case may be relisted on 07.07.2009.			

22	Case No.:91/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01469/AM09/	RLA File :11/24/040/00042/AM08/	Lic.No/Date:1110016562 17.12.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

23	Case No.:1/42/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00628/AM08/	RLA File :34/24/040/00193/AM08/	Lic.No/Date:3410020407 20.12.2007	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee reviewed the case as the firm's application has been received from RA. The Committee, accordingly, handed over the copy of firm's application to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.			

24	Case No.:399/48/80-ALC2/2007	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01045/AM08/	RLA File :06/24/040/00033/AM08/	Lic.No/Date:0610012742 10.01.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

25	Case No.:22/2/80-ALC2/2008	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01230/AM08/	RLA File :52/24/040/00028/AM08/	Lic.No/Date:5210022851 24.01.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that case was again reverted back to NC-I by the NC-IV for examination. The Committee therefore reviewed the case and handover the case file to DIPP for examination and submission of comments. The case may be re-listed on 07.07.2009.			

26	Case No.:32/4/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00184/AM09/	RLA File :11/24/040/00059/AM08/	Lic.No/Date:1110016748 04.02.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to			

decide the requirement of inputs.

The RLA may take necessary action accordingly.

27	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the comments called for from DC(MSME) and C&PC are yet to be received. The Committee, therefore, decided to remind Shri S.K. Sharma, D.O., MSME & C&PC for expediting their comments. The case may be re-listed on 07.07.2009.			

28	Case No.:70/12/80-ALC2/2008	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00436/AM09/	RLA File :07/24/040/00836/AM08/	Lic.No/Date:0710056498 20.03.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

29	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

30	Case No.:21/4/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00173/AM09/	RLA File :61/24/040/00002/AM09/	Lic.No/Date:6110000158 07.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

31	Case No.:2/12/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00368/AM09/	RLA File :11/24/040/00060/AM08/	Lic.No/Date:1110017227 21.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:89/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00455/AM09/	RLA File :05/24/040/00124/AM09/	Lic.No/Date:0510221409	

			03.06.2008	
32	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items at S.Nos. 1 to 7 may be allowed as applied for as per SION C-362 2. Quantity of import item at S.No.8 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:90/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00456/AM09/	RLA File :05/24/040/00125/AM09/	Lic.No/Date:0510221410 03.06.2008	
33	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “Relevant” may be prefixed and words “ 4-1/2” OD ” may be suffixed with the description of import item at Sl.No. 1 2. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as applied for as per SION C-391 3. Quantity of import item at S.No.4 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date: 07.07.2009
34	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 07.07.2009
35	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format- export product wise. 2. Total thickness of clad plate (export product at S.No.1) with thickness of Alloy Steel Plate and Stainless Steel Plate therein. 3. Wastage claimed for the stage of manufacture of Clad plates from Alloy steel plates and S.S. Plates with complete justification supported by documentary evidence/drawings etc.			

	Case No.:11/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00767/AM09/	RLA File :07/24/040/00202/AM09/	Lic.No/Date:0710058698 23.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms			

36	Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee that they have furnished written comments in a similar case of the applicant firm vide their U.O. No.3(49)/08-TSW(B)/173 dated 06.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of brass items (Import item Nos. 1,7,8 & 20) may be allowed with 1% wastage. 2. Quantity of other raw materials may be allowed with 2% wastage. 3. Components may be allowed on net to net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.		
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37	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 07.07.2009.			

38	Case No.:29/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/00785/AM09/	RLA File :03/95/040/00277/AM09/	Lic.No/Date:0310479870 23.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

39	Case No.:30/20/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00786/AM09/	RLA File :03/95/040/00365/AM09/	Lic.No/Date:0310479885 23.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

40	Case No.:33/20/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00789/AM09/	RLA File :05/24/040/00277/AM09/	Lic.No/Date:0510224457 25.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No.30(269)2008-ME dated 20.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

	Case No.:37/20/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS	Meet No/Date:6/80-ALC2/2009	Status:Case
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41	Case No.:41/20/80-ALC2/2008	Party Name:INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case rejected
	HQ File :01/80/050/00793/AM09/	RLA File :31/24/040/00117/AM09/	Lic.No/Date:3110034554 25.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

42	Case No.:45/20/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00801/AM09/	RLA File :31/24/040/00124/AM09/	Lic.No/Date:3110034618 31.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(18)/09-TSW(B) dated 21.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

43	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

44	Case No.:49/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00805/AM09/	RLA File :02/24/040/00107/AM09/	Lic.No/Date:0210115626 01.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses (FSV) may be allowed on net to net basis. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. The Regional Authority may take necessary action accordingly.			

45	Case No.:52/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/00808/AM09/	RLA File :02/24/040/00108/AM09/	Lic.No/Date:0210115627 01.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:-			

1. Quantity of import item No. 1 viz. Spectacle Lenses (FSV) may be allowed on net to net basis.
2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above.

The Regional Authority may take necessary action accordingly.

46	Case No.:53/20/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/00809/AM09/	RLA File :13/24/040/00005/AM09/	Lic.No/Date:1310026645 01.08.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

47	Case No.:3/28/80-ALC2/2008	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01084/AM09/	RLA File :03/95/040/00553/AM09/	Lic.No/Date:0310486902 18.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty weight of 360.2 MT may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import item at S.No.2. 3. Weights of 295 Kgs., 2946 Kgs. & 75.3 Kgs. may be added with the quantity of import items at S.Nos. 1, 2 & 3 respectively and the same may be allowed on net to net basis. 4. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

48	Case No.:10/28/80-ALC2/2008	Party Name:PARVEEN INDUSTRIES PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01091/AM09/	RLA File :05/24/040/00396/AM09/	Lic.No/Date:0510227872 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(38)/09-TSW(B)/219 dated 30/04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

	Case No.:12/28/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01093/AM09/	RLA File :07/24/040/00330/AM09/	Lic.No/Date:0710059954 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process to find out the wastage involved and has submitted its report. The Committee after			

49 process to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject authorization as under as per sub Committee report:-

SL. NO.	PART NO.	PART NAME	Export qty as per license (In Nos)	Total export weight (Kgs)	Total RM wt. after 15% Recovery (In Kgs)	Wastage in %age after 15 % recovery
1	A800182-812	BASE	121	99.95	453.54	354

The Regional Authority may take necessary action accordingly.

50	Case No.:19/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01100/AM09/	RLA File :03/95/040/00548/AM09/	Lic.No/Date:0310487259 22.09.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Manufacturing activity of item no. 17 and 18 of import as the same item appear in the export list also. 2. Wastage has been claimed for cladding in the calculations while it is proposed to import cladded plates.			

51	Case No.:20/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM09/	RLA File :03/95/040/00547/AM09/	Lic.No/Date:0310487273 22.09.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:- 1. Manufacturing activity of item no. 17 and 18 of import as the same item appear in the export list also. 2. Wastage has been claimed for cladding in the calculations while it is proposed to import cladded plates.			

52	Case No.:21/28/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01102/AM09/	RLA File :05/24/040/00397/AM09/	Lic.No/Date:0510227961 22.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DC(MSME furnished written comments in this case vide their U.O. No.30(303)/2008-ME dated 22.04.2009 recommending the norms based on the earlier NC decision held in NC meeting No. 42/81 of 2007. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of Rubber Compound (NBR) Acrylonitrile Butadiene Rubber compound may be allowed as applied for by the firm. The Regional Authority may take necessary action accordingly.			

	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic No/Date:0210117855	Defer Date:

		23.09.2008	07.07.2009
53	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.		

	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 07.07.2009
54	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DHI has desired some information vide their U.O. No. 3(5)/09-TSW(B)/212 dt. 05.04.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 07.07.2009:- 1. Weight of each export product separately. 2. Weight of import item No. 5 & 6. 3. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

	Case No.:41/28/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01122/AM09/	RLA File :07/24/040/00322/AM09/	Lic.No/Date:0710060133 25.09.2008	
55	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:49/28/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01130/AM09/	RLA File :06/81/040/00005/AM09/	Lic.No/Date:0610014328 30.09.2008	Defer Date: 07.07.2009
56	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 07.07.2009
57	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Use of each component proposed for import in the manufacture of export product. 3. Quantity of import in the application and the drawing submitted do not match. The same may be clarified.			

	Case No.:4/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
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58	HQ File :01/80/050/01283/AM09/	RLA File :04/24/040/00196/AM09/	Lic.No/Date:0410099962 12.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

59	Case No.:5/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01284/AM09/	RLA File :04/24/040/00197/AM09/	Lic.No/Date:0410099963 12.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.				

60	Case No.:8/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01287/AM09/	RLA File :31/24/040/00217/AM09/	Lic.No/Date:3110036088 17.11.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.				
The Regional Authority may take not of the NC decision for information.				

61	Case No.:13/36/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01292/AM09/	RLA File :04/24/040/00202/AM09/	Lic.No/Date:0410100039 17.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 07.07.2009.				

62	Case No.:16/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01295/AM09/	RLA File :03/95/040/00588/AM09/	Lic.No/Date:0310494383 17.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:-				
1. Manufacturing activity of item no. 17 and 18 of import as the same item appear in the export list also. 2. Wastage has been claimed for cladding in the calculations while it is proposed to import cladded plates.				

	Case No.:7/36/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01286/AM09/	RLA File :02/24/040/00197/AM09/	Lic.No/Date:0210119722 17.11.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative				

of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantities and net export weights of different types of export products may be specified as under:
- 2.

Export Product description	Quantity in Numbers	Net Export Weight
Double Extended Cone 39000 Series	10452 Nos.	11497 Kgs.
Double Extended Cone 42000 Series	3851 Nos.	11091 Kgs.
Double Extended Cone 34000 Series	2685 Nos.	3732 Kgs.
Double Extended Cone 52000 Series	3333 Nos.	10451 Kgs.
Total:	20321 Nos.	36771 Kgs.

2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 89650 Kgs. inclusive of 104% wastage after 20% recovery.

The Regional Authority may take necessary action accordingly.

Case No.:12/36/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
HQ File :01/80/050/01291/AM09/	RLA File :31/24/040/00216/AM09/	Lic.No/Date:3110036119 17.11.2008	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.

The Regional Authority may take not of the NC decision for information.

Case No.:18/36/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/01297/AM09/	RLA File :06/24/040/00045/AM09/	Lic.No/Date:0610014609 18.11.2008	Defer Date: 07.07.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.

Case No.:19/36/80-ALC2/2008	Party Name:INDUS PROJECTS LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/01298/AM09/	RLA File :03/94/040/00730/AM09/	Lic.No/Date:0310494564 18.11.2008	Defer Date: 07.07.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: -

Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.

Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 07.07.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that neither clarification nor firm's application received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA to furnish the same at the earliest. The case may be re-listed on 07.07.2009.

68	Case No.:24/36/80-ALC2/2008	Party Name:ESSILOR MANUFACTURING INDIA PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01303/AM09/	RLA File :07/24/040/00448/AM09/	Lic.No/Date:0710061153 19.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 07.07.2009.			

69	Case No.:28/36/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01307/AM09/	RLA File :03/94/040/00783/AM09/	Lic.No/Date:0310494811 19.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

70	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

71	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that RA has forwarded an amendment sheet in the authorization. The representative of DHI present in the meeting informed that the firm has not answered the points raised in the DL issued by this office. The Committee, therefore, decided to direct the firm to forward the amendment sheet to DHI for examination and direct the firm to furnish the specific reply to all the points raised in the DL otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009:-			

72	Case No.:33/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01312/AM09/	RLA File :02/24/040/00110/AM08/	Lic.No/Date:0210119996 20.11.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9, 20 & 22 may be allowed as per SION C- 1708. 2. Import items at S.Nos. 10 to 19 & 23 to 29 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 21 may be allowed as 1.05 Cubic.mtrs./ Cubic.mtr. content in the export product after taking clue from SION C-1708. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product			

the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

73	Case No.:34/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01313/AM09/	RLA File :02/24/040/00142/AM08/	Lic.No/Date:0210120004 20.11.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9, 20 & 22 may be allowed as per SION C- 1708. 2. Import items at S.Nos. 10 to 19 & 23 to 29 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 21 may be allowed as 1.05 Cubic.mtrs./ Cubic.mtr. content in the export product after taking clue from SION C-1708. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

74	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.				

75	Case No.:42/36/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01321/AM09/	RLA File :05/24/040/00537/AM09/	Lic.No/Date:0510231279 21.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of DDC(MSME) informed the Committee that they have not received the firm's application and reply. The Committee therefore handover the case file alongwith firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 07.07.2009.				

76	Case No.:43/36/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01322/AM09/	RLA File :05/24/040/00528/AM09/	Lic.No/Date:0510231280 21.11.2008	Defer Date: 07.07.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that the comments called for from DC(MSME) & C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments and simultaneously advised to find out whether any such case decided by the NC in the recent past. The case may be re-listed on 07.07.2009.				

	Case No.:45/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01324/AM09/	RLA File :03/95/040/00714/AM09/	Lic.No/Date:0310495197 21.11.2008	Defer Date: 07.07.2009

77	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.		
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78	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

79	Case No.:51/36/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01330/AM09/	RLA File :02/24/040/00206/AM09/	Lic.No/Date:0210120201 25.11.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that C&PC furnished written comments in a similar case of the applicant firm vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on the basis of earlier decision in the similar case as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. The Regional Authority may take necessary action accordingly.			

80	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

81	Case No.:104/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01487/AM09/	RLA File :02/24/040/00271/AM08/	Lic.No/Date:0210120222 26.11.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 07.07.2009

82	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			
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83	Case No.:9/33/85-ALC3/2008	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/85/050/00226/AM09/	RLA File :07/24/040/00496/AM09/	Lic.No/Date:0710061934 23.12.2008	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda.The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.			

84	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

85	Case No.:4/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

86	Case No.:10/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01670/AM09/	RLA File :61/24/040/00067/AM09/	Lic.No/Date:6110000275 12.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/40/67/AM09 dt. 19.03.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

87	Case No.:11/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01671/AM09/	RLA File :61/24/040/00065/AM09/	Lic.No/Date:6110000276 12.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/40/65/AM09 dt. 19.03.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

88	Case No.:12/44/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01672/AM09/	RLA File :61/24/040/00064/AM09/	Lic.No/Date:6110000277 12.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/40/64/AM09 dt. 19.03.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

89	Case No.:13/44/80-ALC2/2008	Party Name:HYDRAULIC MANIFOLDS INDIA PVT.LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01673/AM09/	RLA File :31/24/040/00268/AM09/	Lic.No/Date:3110036948 12.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

90	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

91	Case No.:5/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case closed
	HQ File :01/80/050/01665/AM09/	RLA File :07/24/040/00562/AM09/	Lic.No/Date:0710062364 12.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

92	Case No.:6/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01666/AM09/	RLA File :07/21/040/01059/AM09/	Lic.No/Date:0710062365 12.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

93	Case No.:8/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01668/AM09/	RLA File :61/24/040/00066/AM09/	Lic.No/Date:6110000273 12.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that hardcopy			

of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.

94	Case No.:9/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01669/AM09/	RLA File :61/24/040/00068/AM09/	Lic.No/Date:6110000274 12.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 07.07.2009.			

95	Case No.:17/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01677/AM09/	RLA File :03/95/040/00850/AM09/	Lic.No/Date:0310502384 13.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

96	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The committee noted that Textile Commissioner desired some additional information form the firm. The Committee decided to remind the firm to expedite the required information and Textile commissioner to expedite their comments. The case may be re-listed on 07.07.2009.			

97	Case No.:19/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01679/AM09/	RLA File :03/95/040/00816/AM09/	Lic.No/Date:0310502427 13.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 07.07.2009.			

98	Case No.:7/44/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01667/AM09/	RLA File :06/21/040/00120/AM09/	Lic.No/Date:0610014939 13.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05 12 2007			

The Regional Authority may take necessary action accordingly.

99	Case No.:14/44/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01674/AM09/	RLA File :02/24/040/00250/AM09/	Lic.No/Date:0210122178 14.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 67.245 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 6004 Nos. on net to net basis. The duty free weight of import item may be restricted to 68898 Kgs. inclusive of 2.5 % wastage after 20 % recovery The Regional Authority may take necessary action accordingly.			

100	Case No.:21/44/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case approved
	HQ File :01/80/050/01681/AM09/	RLA File :04/24/040/00221/AM09/	Lic.No/Date:0410101668 16.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No.3(109)/08-TSW(B) dated 06.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

101	Case No.:24/44/80-ALC2/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01684/AM09/	RLA File :07/24/040/00540/AM09/	Lic.No/Date:0710062404 16.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.07.2009: - Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

102	Case No.:31/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2009 12.05.2009	Status:Case deferred
	HQ File :01/80/050/01691/AM09/	RLA File :03/95/040/00851/AM09/	Lic.No/Date:0310503132 20.01.2009	Defer Date: 07.07.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/10 held on 19.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 07.07.2009.			

S.No.25

Case No. A/R-80	M/s. Lloyds Steel	F.No.01/80/50/1023/AM07/DES.I	Lic.No. & Date
Meeting No. 06/10	Industries Ltd. Mumbai	RA F.No.3/95/40/871/AM08	0310452463
Date: 12.05.2009		Amendment in norms	Dt.4.12.2007

The firm's representation dt. 06.12.2008 regarding restoration of description of import item No.3 under the above advance authorization which was deleted by the committee was considered by the Norms Committee (NC-I) in its M No 06/10 held on

authorization which was deleted by the committee was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The committee perused the copies of bills of entries furnished by the firm and decided to restore the word "Coil" in the description of import item no. 3 as requested by the firm without any change in the wastage.

The Regional Authority may take necessary action accordingly.

S. No.2

Case No.C-28	M/s.Bearing	HQ F.No.01/80/162/869/AM09/DES.I	Lic.No. & Date
Meeting No 06/10	Manufacturing Co. Ltd.	RA F.No.	
Date: 12.05.2009		Increase in value cap-DEPB.	

The case regarding increase in value cap-DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee noted that the export import data available in the file is quite old. However, considering the fact that firm has submitted latest data at the time of applying to DGFT, it was decided by the Committee to prepare the work sheet for computation of value addition as per ANF 4 C (Sl. No. 13) based on the data available and place it before the NC for consideration. The case may be re-listed on 02.06.2009.

S. No.3

Case No.C-30	M/s.Essar Steel Ltd.	HQ F.No.01/80/162/1315/AM09/DES.I	Lic.No. & Date
Meeting No 06/10	M/s Ispat Industries	RA F.No.	
Date: 12.05.2009	M/s JSW Steel	Removal of Cap Value on export product covered under DEPB	

The case regarding removal of Cap Value on export product covered under DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee directed that in coordination with representative of Steel, the matter may be examined. The case may be re-listed on 02.06.2009.

S. No.4

Case No.C-31	M/s.Rajkot Engg.	HQ F.No.01/80/162/1245/AM09/DES.I	Lic.No. & Date
Meeting No 06/10	Association, Rajkot.	RA F.No.	
Date: 12.05.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)	

The case regarding revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined) was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee noted that the firm has provided information regarding use of domestic inputs. It was decided to consult Policy Section in this respect. The case may be relisted on 02.06.2009.

S. No.5

Case No.C-32	M/s. Man Industries Ltd..	HQ F.No.01/80/162/1318/AM09/DES.I	Lic.No. & Date
Meeting No 06/10		RA F.No.	
Date: 12.05.2009		Request for removal of value Cap under DEPB.	

The case regarding removal of Cap Value under DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee decided to place work sheet for computation of value addition as per ANF 4 C (Sl. No. 13) before the NC for consideration in its next meeting to be held on 02.06.2009.

S. No.6

Case No.C-33	M/s. Mangal Steel	HQ F.No.01/80/162/40/AM09/DES.I	Lic.No. & Date
Meeting No 06/10	Enterprises Ltd.	RA F.No.	
Date: 12.05.2009		Revision of value cap under DEPB	

The case regarding revision of value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee noted that the export import data available in the file is quite old and inadequate. However, considering the fact that firm has submitted latest data at the time of applying to DGFT, it was decided by the Committee to prepare the work sheet for computation of value addition as per ANF 4 C (Sl. No. 13) based on the data available and place it before the NC for consideration. The case may be re-listed on 02.06.2009.

S. No.7

Case No.C-34	M/s. Titan Industries Ltd.	HQ F.No.01/80/162/1181/AM09/DES.I	Lic.No. & Date
Meeting No 06/10		RA F.No.	
Date: 12.05.2009		Increase in value cap under DEPB	

The case regarding increase in value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee noted that the firm is not importing any inputs and manufacturing the export product after procuring raw material indigenously. The Committee decided to hold consultation with Policy Division

in this regard. The case may be re-listed on 02.06.2009.

S. No.8

Case No.C-35	M/s. Panch Ratna	HQ F.No.01/80/162/1316/AM09/DES.I	Lic.No. & Date
Meeting No 06/10	Fastners (P). Ltd;	RA F.No.	
Date: 12.05.2009		Alleged swindling of several crores of Govt. revenue –DEPB.	

The case regarding increase in value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.06/10 held on 19.05.2009 as per the agenda. The Committee observed that the required information has neither been received from the complainant nor from the EEPC to enable the NC to examine the issue. The Committee, therefore, decided to remind the complainant and the EEPC for expediting the said information. The case may be re-listed on 02.06.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman